

SUPREME COURT OF INDIA

University of Calcutta

Vs.

Dr Amiya Kumar Chakraborty

(S.Rajendra Babu and S.N.Phukan JJ.)

10.03.1999

ORDER

The Text below is only a summarized version of the order pronounced

This appeal is against the order of the High Court where it had agreed to the conferment of the D.Sc degree on the respondent because it had submitted the thesis. The Court held that conferment of the degree is not a right of the person but the privilege of the university and directed the Syndicate to examine the matter and decide it within 3 months from today.